

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

Service Tax Appeal No. 77319 of 2018

(Arising out of Order-in-Appeal No. 624/HWH/ST/2017-18 Dated 06.03.2018 passed by Commissioner of CGST & Central Excise (Appeals-II), Kolkata.

M/s. United Nanotech Products Limited

(Plot No. 03, Howrah Poly Park,
Jaladhulagori, Dhulagori, Sankrail, Howrah-711313)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Howrah

(M. S. Building, 2nd Floor, 15/1, Strand Road,
Kolkata-700001)

Respondent

APPEARANCE:

None for the Appellant

Shri Joydeep Chattopahyay, Authorized Representative for the
Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.75295/2022

DATE OF E-HEARING : 3 June 2022

DATE OF DEISION: 3 June 2022

ORDER

Appellant-assessee has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s. United Nanotech Products Limited (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)